BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 428 OF 2023

IN THE MATTER OF:

S.C. Kaushal **...Applicant**

Versus

State of Punjab & Ors. **...Respondents**

INDEX

Sr. No.	Particulars	Date	Pages
1.	Reply by way of an affidavit of Harjinder Singh, District Development and Panchayat officer, Kapurthala, on behalf of Respondent No. 4.	31.08.2023	1 - 4
3.	**Annexure R-1:** Translated Copy of Letter regarding cutting of trees from Shamlat land at Gram Panchayat Badshahpur sent by the Respondent No. 4 to the Block Development and Panchayat Officer, Dhilwa	29.11.2022	5 - 6

Scanned with CamScanner

4.	**Annexure R-2:** Translated Copy of Letter regarding taking police action against Mr. Maan Singh son of Surjan Singh resident of Dham for illegal cutting of trees from the land belonging to Gram Panchayat Badshahpur sent by the Office Block Development and Panchayat Officer, Dhilwan (Kapurthala) to the Supreintendent of Police, Kapurthala	18.08.2023	7 - 13
5.	Vakalatnama		14

Scanned with CamScanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 428 OF 2013

<u>IN THE MATTER OF:</u>

S.C. Kaushal **...Applicant**

Versus

State of Punjab & Ors. **...Respondents**

<u>REPLY BY WAY OF AFFIDAVIT BY HARJINDER SINGH, DISTRICT DEVELOPMENT AND PANCHAYAT OFFICER, KAPURTHALA - RESPONDENT NO. 4</u>

<u>MOST RESPECTFULLY SHOWETH:</u>

1. That the above mentioned Original Application is fixed for hearing on 01.09.2023 before this Hon'ble court. That present Reply by way of Affidavit is being filed by the answering Respondent No. 4 in compliance of order dated 01.08.2023.

2. That it is respectfully submitted that the Applicant has moved the present original application regarding an encroachment on gram panchayat land and illegal cutting of about 150 trees by the encroachers.

NOTARY
RAVI KANT SHARMA
ADVOCATE
KAPURTHALA
REGD.NO. 17087
EXPIRY DATE
18/09/2024
GOVT. OF INDIA

Scanned with CamScanner

3. That it is submitted that this Hon'ble Court had passed directions on 01.08.2023 and had constituted a joint committee comprising of Punjab State Pollution Control Board (PSPCB), Divisional Forest Officer (DFO), Kapurthala and deputy Commissioner (DC), Kapurthala to verify the factual position regarding illegal cutting of trees from the gram panchayat land and to take appropriate remedial action by following due course of law. The joint committee constituted by the Hon'ble Court has prepared its report and the same is being submitted before this Hon'ble Court on the date of hearing.

4. That it is pertinent to mention that the matter is already under consideration with the department of Rural Development and Panchayats, Punjab, as the deponent had wrote vide letter No. reader/D.D.P.O/4264 dated: 29.11.2022 to the Block Development and Panchayat Officer, Dhilwan, to initiate action against the encroachers through police as per resolution passed by the Gram Panchayat dated 15.11.2022 and the Block Development and Panchayat Officer, Dhilwan, had wrote a letter no. 304-307 dated 18.08.2023, to the Senior Superintendent of Police, Kapurthala to initiate police action against the encroachers for causing financial

NOTARY
RAVI KANT SHARMA
ADVOCATE
KAPURTHALA
REGD.NO 17087
EXPIRY DATE
18/09/2024
GOVT. OF INDIA

Scanned with CamScanner

loss by cutting trees from panchayat land and by illegal encroachment.

True translated copies of letters dated 29.11.2022 and 18.08.2023 along with vernacular copies are being annexed at **Annexure R-1** and **Annexure R-2** respectively.

5. That the Petitions under section 7 of the Village Common Land (Regulation) Act, 1961, for putting gram panchayat in possession of its land under encroachment of village Badshahpur, Dhilwan, comprising Khasra no. 1//13(1-7), 14(2-0), 15min(1-0), 16(8-0), 17min(6-2), 18(0-18), 24(6-3), 25(8-0), 2//11 (0-17), 18/2(2-5),(0-5),(2-0), 19(6-18), 20(8-0), 21(8-0), 22(7-3), 23/1(0-11), 6//22(8-0),23min(5-0), total land 11-6-1 is pending as of this date.

6. That the deponent holds this Hon'ble Court in the highest esteem and cannot even think of violating/disobeying the orders of this Hon'ble Court. For any lapse on the part of the deponent, the deponent tenders unconditional and unqualified apology and undertakes to take corrective steps as per the directions of this Hon'ble Court.

NOTARY
RAVI KANT SHARMA
ADVOCATE
KAPURTHALA
REGD.NO 17087
EXPIRY DATE
18/09/2024
GOVT. OF INDIA

Scanned with CamScanner

It is, therefore, respectfully prayed that in view of the facts stated above the Original application may kindly be disposed off, in the interest of justice.

Place:
Dated: 31.08.2023

Deponent
Harjinder Singh, District Development and Panchayat officer, Kapurthala.

VERIFICATION:

Verified that the contents of the above affidavit as contained in Paras 1 to 7 are true and correct as per information derived from the official records. No part of it is false or incorrect and nothing has been kept concealed therein.

Place:
Dated: 31.08.2023

Deponent
Harjinder Singh, District Development and Panchayat officer, Kapurthala.

NOTARY
RAVI KANT SHARMA
ADVOCATE
KAPURTHALA
REGD.NO 17087
EXPIRY DATE
18/09/2024
GOVT. OF INDIA

I Know the deponent personally who has marked Sign/ Thumb Impression in my presence
Sukhdev Singh
Panchayat Secretary

ATTESTED AS IDENTIFIED
Notary Kapurthala (Pb) India
No.1114 Date 31 AUG 2023

Scanned with CamScanner

ANNEXURE R-1

From

District Development and Panchayat Officer

Kapurthala.

To

Block Development and Panchayat Officer

Dhilwa

No./Reader/DDPO. 4264 dated 29.11.2022

Subject:- Regarding cutting of trees from Shamlat land at Gram Panchayat Badshahpur.

Reference:- Regarding your office's letter No. 3291 dated 16.11.2022

In relation to the above subject and the letter under reference, the resolution of Gram Panchayat Badshahpur dated 15.11.2022 has been sent to this office by you and it has been written that there are many white oak trees on the land belonging to Gram Panchayat Badshahpur near Lord Krishna College. According to the resolution of the Panchayat, these trees are being forcibly cut down by Maan Singh Village Dham.

In this regard, it is written to you that as per the resolution of the Gram Panchayat, an inquiry should be made regarding the trees cut down and immediate police action should be taken against the culprits and office should be informed regarding the action taken.

Attached: Address of Gram Panchayat

District Development and Panchayat Officer
Kapurthala.

ਵੱਲੋਂ

ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਕਪੂਰਥਲਾ।

ਵੱਲ

ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਢਿਲਵਾਂ।

ਨੰਬਰ/ਰੀਡਰ/ਡੀ.ਡੀ.ਪੀ.ਓ/ 4264 ਮਿਤੀ 29-11-2022

ਵਿਸ਼ਾ:- ਗ੍ਰਾਂਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਵਿਖੇ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਵਿਚੋਂ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3291 ਮਿਤੀ 16.11.2022 ਦੇ ਸਬੰਧ ਵਿਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਵੱਲੋਂ ਗ੍ਰਾਂਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਦਾ ਮਤਾ ਮਿਤੀ 15.11.2022 ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜ਼ ਕੇ ਲਿਖਿਆ ਗਿਆ ਹੈ ਕਿ ਲੋਰਡ ਕ੍ਰਿਸ਼ਨਾ ਕਾਲਜ ਨੇੜੇ ਗ੍ਰਾਂਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਦੀ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਉਪਰ ਸਫੈਦੇ ਦੇ ਕਾਫੀ ਸਾਰੇ ਦਰੱਖਤ ਲੱਗੇ ਹੋਏ ਹਨ।ਗ੍ਰਾਂਮ ਪੰਚਾਇਤ ਦੇ ਮਤੇ ਅਨੁਸਾਰ ਇਹਨਾ ਦਰੱਖਤਾਂ ਦੀ ਮਾਨ ਸਿੰਘ ਪਿੰਡ ਧੰਮ ਵੱਲੋਂ ਧੱਕੇ ਨਾਲ ਕਟਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।

ਇਸ ਸਬੰਧੀ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਗ੍ਰਾਂਮ ਪੰਚਾਇਤ ਦੇ ਮਤੇ ਅਨੁਸਾਰ ਕੱਟੇ ਗਏ ਦਰੱਖਤਾਂ ਸਬੰਧੀ ਪੜਤਾਲ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਦੋਸ਼ੀਆਂ ਦੇ ਖਿਲਾਫ ਤੁਰੰਤ ਪੁਲਿਸ ਕਾਰਵਾਈ ਕਰਵਾਈ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।

ਨੱਥੀ:- ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਦਾ ਮਤਾ

ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਕਪੂਰਥਲਾ।

ANNEXURE R-2

Office Block Development and Panchayat Officer, Dhilwan (Kapurthala)

To,

Hon'ble Senior Superintendent of Police,

Kapurthala

Number: Date:

Subject: Regarding taking police action against Mr. Maan Singh son of Surjan Singh resident of Dham for illegal cutting of trees from the land belonging to Gram Panchayat Badshahpur.

Ref.: Regarding letter No: 1551-R/SD dated 19-12-2022 and 814- RH dated 11-07-2023 from the office of Deputy Superintendent of Police Sub Division Kapurthala.

In relation to the above subject, this office through letter No: 3445 dated 05-12-2022 was written to Deputy Superintendent of Police Kapurthala that Mr. SC Kosal President Journalist Morcha Association (Reg.) dated 16-11-2022 was given an application/complaint to this office in which it was written by him that on the date 15-11-2022 he saw on the spot that on the land of Badshahpur by Maan Singh Dham on 10 kanal 6 marle land due to illegal encroachment. The trees planted by the panchayat were being illegally cut by the owner of Lord Krishnan College. The number of trees is around 100. About of these trees have been sold as 4 tractor trolley trees. In this regard, it should be requested to send an officer to take a look at the spot.

In this regard, a copy of the application was sent to Mr. Charandeep Singh Tax Collector, Mr. Sukhdev Singh Panchayat Secretary and Mr. Dayal Singh Sarpanch Gram Panchayat Badsahpur through letter No: 1231-32 dated 17-11-2022 of this office and it was written that at the said place The report should be submitted to the undersigned immediately after attending the complaint so that the complaint can be resolved. In this regard, Mr. Charandeep Singh Tax Collector cum Panchayat Officer and Mr. Sukhdev Singh Panchayat Secretary have reported that on the spot. It was found that there is illegal occupation of Maan Singh Dham on the site of Lord Krishnan Polytechnic College and because of that, about 38 to 40 trees have been cut from the panchayat land. Due to which the panchayat has suffered financial loss.

In this regard, Gram Panchayat Badshahpur has been passed through its resolution dated 22-11-2022 that the land included in the Gram Panchayat is Khewat No: 161/153 Khatoni No: 245. Of which Murba No: 6//Khasran No: 3(2-4) ,4(8-0),5(8-0), 6(8-0),7(8-0),8(7-0) total area 41-4 is owned by Gram Panchayat Badshahpur. Maan Singh, son of Surjan Singh, a resident of village Dham, was previously taken on contract.

This land is adjacent to Lord Krishnan College. But now he has taken illegal possession of this land and for a long time, he has not even given the contract to the Gram Panchayat. Because of this, it has been illegally occupied. There were many white trees on this land, which around 40 trees have been cut by Man Singh son of Surjan Singh, resident of Dham. We was stopped him to cutting the trees. He stopped. But later the trees were removed and sold by him. This caused financial loss to the Gram Panchayat. Therefore, due to the financial loss to the Gram Panchayat and illegal encroachment on the land involving the Gram Panchayat. A copy of the resolution for filing a complaint under Section 13A of the Village Land Act and a police case under various other sections has been given to this office.

Based on the report of the above Mr. Charandeep Singh Tax Collector cum Panchayat Officer and Mr. Sukhdev Singh Panchayat Secretary and the resolution of the Gram Panchayat, 38 to 40 trees were illegally occupied by Maan Singh son of Surjan Singh, resident of Dham, at the site of Gram Panchayat Lord Krishnan Polytechnic College. Letter of this office under section 13 A of the Village Shamlat Land Act against Maan Singh son of Surjan Singh resident of Dham for illegally harvesting and causing financial loss to the Gram Panchayat and illegally occupying the land belonging to the Gram Panchayat on dated 05-12-2022 was recommended to take appropriate action to register the FIR under various other sections.

After reading the letter No: 1551-R/SD dated 19-12-2022 and 814-RH dated 11-07-2023 of the office of Superintendent of Police, Sub Division Kapurthala, the following corrections were made:-

1. A letter to take action against Maan Singh son of Surjan Singh resident of Dham District Kapurthala should be sent through Hon'ble Senior Police Captain Kapurthala.

2. The trees that have been cut on this panchayat land should be clarified in the report regarding whether these trees were planted by the panchayat or were planted by Maan Singh.

3. During the investigation in this regard, Maan Singh son of Surjan Singh, resident of Dham, District Kapurthala should be investigated and clarified whether his side has been heard or not.

4. It should be clarified in the report whether the area of the land from which the trees have been cut has been marked or not.

After removing the above errors in a series of errors as follows, the report is submitted.

1. This letter is addressed to you.

2. In this panchayat land, the trees which have been cut, these trees were planted by the panchayat or were planted by Maan Singh, a clear report has been written in the resolution dated 22-11-2022 of the gram panchayat, which is recorded above.

3. During the investigation in this regard Maan Singh son of Surjan Singh resident of Dham district Kapurthala has been investigated whether his side has been heard or not from this office letter No. 992 dated 31.03.2023 sent to Mr. Maan Singh son of Surjan Singh summoned to appear on 10.04.2023 to give his clarification. Maan Singh Dham appeared on this date and sought two days' time to give his statement in written form but he did not appear again due to which this office's letter No. 1057 dated 18.04.2023 was sent for appearing on 24.4.2023. He was notified on the telephone and refused to take his wife's letter but Maan Singh did not attend at home then again through this office letter No. 1106 dated 24.04.2023 dated 02.05.2023 Maan Singh was called to give his clarification.

But he refused to take this letter. Then through this office's letter No. 4082 dated 17.07.2023 was sent to Maan Singh to give his clarification on 24.07.2023. Maan Singh was not present but refused to accept the letter from his wife. Then this office through letter No. 4312 dated 04.08.2023 was sent to Mr. Maan Singh on 09.08.2023 to give clarification. Mr. Man Singh did not appear even after receiving the letter, nor did he give any clarification. Mr. Maan Singh Dham did not appear in this office despite repeated letters and notices and did not present his side in this

complaint. In case of non-appearance, it is proved that he admits the allegations made in the complaint received against him.

4. There is no need to mark the area of the land from which the trees have been cut or not. Because the land belonging to the Panchayat along with Lord Krishnan Collage, whose Khewat No. 161/153 Khatoni is 245 of which Murba has 6 // Khasra No 3(2-4),4(8-0), 5(8-0),6(8-0),7(8-0), 8(7-0) Total Area 41 Kanal 4 Marle is the property of Gram Panchayat Badshahpur and the cut trees fall in the land of this ownership. In this regard, it has been clarified by the Panchayat in the notice dated 22-11-2022 that the above khasran numbers are owned by the Panchayat.

Thus keeping in mind the application of Mr. SC Council President Journalist Morcha Association (Reg.), Gram Panchayat resolution dated 22-11-2022 and the joint report of Mr. Charandeep Singh Tax Collector cum Panchayat Officer and Mr. Sukhdev Singh Panchayat Secretary. This land was leased by Maan Singh son of Surjan Singh, a resident of Dham. This land is adjacent to Lord Krishna College but now it has illegally occupied this land and is not even giving the contract to the panchayat. About 40 trees have been illegally cut from this land by Maan Singh son of Surjan Singh, a resident of Dham. He was stopped from cutting the trees, he stopped but later he chopped the trees and sold them causing financial loss to the Gram Panchayat and police action is recommended for unlawful possession.

Block Development and Panchayat Officer
Dhilwan.

Endorsement no. : 304-307 Date: 18/08/2023

Excerpt from the above:

1. Deputy Commissioner Kapurthala is sent for information.

2. Additional Deputy Commissioner (V) Kapurthala is referred for information.

3. District Development and Panchayat Officer Kapurthala is referred for information.

4. Deputy Superintendent of Police Sub Division Bhullath District Kapurthala is sent for information and necessary action.

Block Development and Panchayat Officer
Dhilwan.

ਦਫਤਰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਢਿਲਵਾਂ(ਕਪੂਰਥਲਾ)

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ
ਕਪੂਰਥਲਾ।

ਨੰਬਰ: ਮਿਤੀ:

Redmul
2
22.8.23

ਵਿਸ਼ਾ: ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਦੀ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਵਿੱਚੋ ਦਰੱਖਤਾਂ ਦੀ ਨਜਾਇਜ ਕਟਾਈ ਕਰਨ ਕਰਕੇ ਸ੍ਰੀ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਣ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਵਿਰੁੱਧ ਪੁਲਿਸ ਕਾਰਵਾਈ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾਂ: ਉਪ ਪੁਲਿਸ ਕਪਤਾਨ ਸਬ ਡਵੀਜਨ ਕਪੂਰਥਲਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ:1551-ਆਰ/ਐਸ.ਡੀ ਮਿਤੀ 19-12-2022 ਅਤੇ 814- ਆਰ.ਐਚ ਮਿਤੀ 11-07-2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇਸ ਦਫਤਰ ਵੱਲੋ ਪੱਤਰ ਨੰ:3445 ਮਿਤੀ 05-12-2022 ਰਾਹੀ ਡਿਪਟੀ ਸੁਪਰਡੈਂਟ ਆਫ ਪੁਲਿਸ ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਸ੍ਰੀ ਐਸ.ਸੀ ਕੋਸਲ ਪ੍ਰੇਜੀਡੈਂਟ ਪੱਤਰਕਾਰ ਮੋਰਚਾ ਐਸੋਸੀਏਸ਼ਨ(ਰਜਿ) ਵੱਲੋ ਮਿਤੀ 16-11-2022 ਨੂੰ ਇਸ ਦਫਤਰ ਨੂੰ ਦਰਖਾਸਤ/ਸਿਕਾਇਤ ਦਿੱਤੀ ਗਈ ਸੀ ਜਿਸ ਵਿੱਚ ਉਸ ਵੱਲੋ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਉਸ ਵੱਲੋ ਮਿਤੀ 15-11-2022 ਨੂੰ ਮੋਕੇ ਤੇ ਦੇਖਿਆ ਕਿ ਬਾਦਸ਼ਾਹਪੁਰ ਦੀ ਜਮੀਨ ਤੇ ਜ਼ੋ ਕਿ ਮਾਨ ਸਿੰਘ ਧੰਮ ਵੱਲੋ 10 ਕਨਾਲ 6 ਮਰਲੇ ਜਗ੍ਹਾਂ ਉਪਰ ਨਜਾਇਜ ਕਬਜਾਂ ਕਰਕੇ ਪੰਚਾਇਤ ਵੱਲੋ ਲਗਾਏ ਗਏ ਦਰੱਖਤਾਂ ਦੀ ਲਾਰਡ ਕ੍ਰਿਸਨਾਂ ਕਾਲਜ ਦੇ ਮਾਲਕ ਵੱਲੋ ਨਜਾਇਜ ਤੋਰ ਤੇ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਦਾ ਕੰਮ ਬਹੁਤ ਹੀ ਜ਼ੋਰਾਂ ਸੋਰ ਨਾਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਸੀ।ਜਿਹਨਾਂ ਦੀ ਗਿਣਤੀ 100 ਦੇ ਕਰੀਬ ਹੈ।ਇਹਨਾਂ ਦਰੱਖਤਾਂ ਵਿੱਚੋ 4 ਦੇ ਕਰੀਬ ਟਰੈਕਟਰ ਟਰਾਲੀ ਦਰੱਖਤ ਵੇਚ ਚੁੱਕੇ ਹਨ।ਇਸ ਸਬੰਧੀ ਮੋਕਾ ਦੇਖ ਕੇ ਜਾਇਜਾਂ ਲੈਣ ਲਈ ਕਿਸੇ ਅਫਸਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ:1231-32 ਮਿਤੀ 17-11-2022 ਰਾਹੀ ਸ੍ਰੀ ਚਰਨਦੀਪ ਸਿੰਘ ਟੈਕਸ ਕੁਲੈਕਟਰ,ਸ੍ਰੀ ਸੁਖਦੇਵ ਸਿੰਘ ਪੰਚਾਇਤ ਸਕੱਤਰ ਅਤੇ ਸ੍ਰੀ ਦਿਆਲ ਸਿੰਘ ਸਰਪੰਚ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸਾਹਪੁਰ ਨੂੰ ਦਰਖਾਸਤ ਦੀ ਕਾਪੀ ਭੇਜ਼ ਕੇ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਉਕਤ ਜਗ੍ਹਾਂ ਤੇ ਹਾਜਰ ਹੋ ਕੇ ਸਿਕਾਇਤ ਦਾ ਮੋਕਾਂ ਦੇਖ ਕੇ ਰਿਪੋਰਟ ਨਿਮਨਹਸਤਾਖਰ ਨੂੰ ਤਰੁੰਤ ਪੇਸ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜ਼ੋ ਸਿਕਾਇਤ ਦਾ ਨਿਪਟਾਰਾ ਕੀਤਾ ਜਾ ਸਕੇ।ਇਸ ਸਬੰਧੀ ਸ੍ਰੀ ਚਰਨਦੀਪ ਸਿੰਘ ਟੈਕਸ ਕੁਲੈਕਟਰ ਕਮ ਪੰਚਾਇਤ ਅਫਸਰ ਅਤੇ ਸ੍ਰੀ ਸੁਖਦੇਵ ਸਿੰਘ ਪੰਚਾਇਤ ਸਕੱਤਰ ਵੱਲੋ ਮੋਕਾ ਦੇਖ ਕੇ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਮੋਕੇ ਤੇ ਪਾਇਆ ਗਿਆ ਕਿ ਲਾਰਡ ਕ੍ਰਿਸਨਾਂ ਪੋਲੀਟੈਨਿਕ ਕਾਲਜ ਦੀ ਜਗ੍ਹਾਂ ਤੇ ਮਾਨ ਸਿੰਘ ਧੰਮ ਦਾ ਨਜਾਇਜ ਕਬਜਾਂ ਹੈ ਤੇ ਉਸ ਵੱਲੋ ਪੰਚਾਇਤ ਦੀ ਜਗ੍ਹਾਂ ਵਿੱਚੋ ਲਗਭਗ 38 ਤੋ 40 ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਕੀਤੀ ਗਈ ਹੈ।ਜਿਸ ਨਾਲ ਪੰਚਾਇਤ ਨੂੰ ਵਿੱਤੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ।ਇਸ ਸਬੰਧੀ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਵੱਲੋ ਆਪਣੇ ਮਤਾ ਮਿਤੀ 22-11-2022 ਰਾਹੀ ਪਾਸ ਕਰਕੇ ਦਿੱਤਾ ਗਿਆ ਹੈ ਕਿ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਜਿਸਦਾ ਖੇਵਟ ਨੰ: 161/153 ਖਤੋਨੀ ਨੰ:245 ਹੈ।ਜਿਸਦੇ ਮੁਰਬਾ ਨੰ:6//ਖਸਰਾਂ ਨੰ: 3(2-4),4(8-0),5(8-0), 6(8-0),7(8-0),8(7-0) ਕੁੱਲ ਰਕਬਾ 41-4 ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਦੀ ਮਾਲਕੀ ਹੈ।ਇਹ ਜਮੀਨ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਧੰਮ ਵੱਲੋ ਪਹਿਲਾਂ ਠੇਕੇ ਤੇ ਲਈ ਜਾਦੀ ਸੀ।ਇਹ ਜਮੀਨ ਲਾਰਡ ਕ੍ਰਿਸਨਾਂ ਕਾਲਜ ਦੇ ਨਾਲ ਲੱਗਦੀ ਹੈ।ਪਰ ਹੁਣ ਇਸ ਵੱਲੋ ਇਸ ਜਮੀਨ ਤੇ ਨਜਾਇਜ ਕਬਜਾ ਕਰ ਲਿਆ ਹੈ ਅਤੇ ਪਿਛਲੇ ਕਾਫੀ ਸਮੇਂ ਤੋ ਇਹ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਠੇਕਾ ਵੀ ਨਹੀ ਦੇ ਰਿਹਾ ਹੈ ਅਤੇ ਇਸ ਵੱਲੋ ਨਜਾਇਜ ਕਬਜਾਂ ਕਰ ਲਿਆ ਗਿਆ ਹੈ।ਇਸ ਜਮੀਨ ਉਪਰ ਸਫੈਦੇ ਦੇ ਕਾਫੀ ਸਾਰੇ ਦਰੱਖਤ ਲੱਗੇ ਹੋਏ ਸਨ ਜ਼ੋ ਕਿ ਇਹਨਾਂ ਦਰੱਖਤਾਂ ਨੂੰ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਵੱਲੋ 40 ਦੇ ਕਰੀਬ ਦਰੱਖਤ ਕੱਟ ਲਏ ਗਏ ਹਨ।ਉਸ ਨੂੰ ਇਹ ਦਰੱਖਤ ਕੱਟਣ ਤੋ ਰੋਕਿਆ ਗਿਆ ਸੀ।ਉਹ ਰੁਕ ਗਿਆ।ਪਰ ਬਾਅਦ ਵਿੱਚ ਉਸ ਵੱਲੋ ਦਰੱਖਤ ਚੁੱਕ ਕੇ ਵੇਚ ਲਏ ਗਏ ਹਨ।ਜਿਸ ਨਾਲ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਵਿੱਤੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ।ਇਸ ਲਈ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਵਿੱਤੀ ਨੁਕਸਾਨ ਪਹੁੰਚਾਉਣ ਕਰਕੇ ਅਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਉਪਰ ਨਜਾਇਜ ਕਬਜਾਂ ਰੱਖਣ ਕਰਕੇ ਦੀ

ਵਿਲੇਜ ਕਾਮਲ ਲੈਡ ਐਕਟ ਦੀ ਧਾਰਾ 13 ਏ ਅਧੀਨ ਪਰਚਾ ਦਰਜ ਕਰਨ ਅਤੇ ਹੋਰ ਵੱਖ-ਵੱਖ ਧਰਾਵਾਂ ਤਹਿਤ ਪੁਲਿਸ ਕੇਸ ਦਰਜ ਕਰਨ ਲਈ ਮਤੇ ਦੀ ਕਾਪੀ ਇਸ ਦਫਤਰ ਨੂੰ ਦਿੱਤੀ ਗਈ ਹੈ।

ਉਪਰੋਕਤ ਸ੍ਰੀ ਚਰਨਦੀਪ ਸਿੰਘ ਟੈਕਸ ਕੁਲੈਕਟਰ ਕਮ ਪੰਚਾਇਤ ਅਫਸਰ ਅਤੇ ਸ੍ਰੀ ਸੁਖਦੇਵ ਸਿੰਘ ਪੰਚਾਇਤ ਸਕੱਤਰ ਦੀ ਰਿਪੋਰਟ ਅਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਮਤੇ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਗਰਾਮ ਪੰਚਾਇਤ ਲਾਰਡ ਕ੍ਰਿਸਨਾਂ ਪੋਲੀਟੈਨਿਕ ਕਾਲਜ ਦੀ ਜਗ੍ਹਾਂ ਤੇ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਣ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਵੱਲੋ ਨਜਾਇਜ ਕਬਜਾਂ ਕਰਕੇ 38 ਤੋ 40 ਦਰੱਖਤਾਂ ਦੀ ਨਜਾਇਜ਼ ਕਟਾਈ ਕਰਨ ਅਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਵਿੱਤੀ ਨੁਕਸਾਨ ਪਹੁੰਚਾਉਣ ਅਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਉਪਰ ਨਜਾਇਜ ਕਬਜਾਂ ਕੀਤਾ ਹੋਣ ਕਰਕੇ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਣ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਦੇ ਵਿਰੁੱਧ ਦੀ ਵਿਲੇਜ ਕਾਮਲ ਲੈਡ ਐਕਟ ਦੀ ਧਾਰਾ 13 ਏ ਅਧੀਨ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ:3445 ਮਿਤੀ 05-12-2022 ਰਾਹੀ ਪਰਚਾ ਦਰਜ ਕਰਨ ਅਤੇ ਹੋਰ ਵੱਖ-ਵੱਖ ਧਰਾਵਾਂ ਤਹਿਤ ਐਫ.ਆਈ.ਆਰ ਦਰਜ ਕਰਨ ਲਈ ਬਣਦੀ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਸਿਫਾਰਸ਼ ਕੀਤੀ ਸੀ।

ਉਪ ਪੁਲਿਸ ਕਪਤਾਨ ਸਬ ਡਵੀਜਨ ਕਪੂਰਥਲਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ:1551-ਆਰ/ਐਸ.ਡੀ ਮਿਤੀ 19-12-2022 ਅਤੇ 814- ਆਰ.ਐਚ ਮਿਤੀ 11-07-2023 ਨੂੰ ਵਾਚਣ ਉਪਰੰਤ ਹੇਠ ਲਿਖੀਆਂ ਤਰੁੰਟੀਆਂ ਲਗਾਈਆਂ ਗਈਆਂ ਸਨ।

1. ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਦੇ ਖਿਲਾਫ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਪੱਤਰ ਮਾਨਯੋਗ ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ ਕਪੂਰਥਲਾ ਜੀ ਰਾਹੀਂ ਭੇਜਿਆ ਜਾਵੇ।
2. ਇਸ ਪੰਚਾਇਤੀ ਜਮੀਨ ਪਰ ਜ਼ੋ ਦਰੱਖਤ ਕੱਟੇ ਗਏ ਹਨ ਇਹ ਦਰੱਖਤ ਪੰਚਾਇਤ ਵੱਲੋਂ ਲਗਾਏ ਗਏ ਸੀ ਜਾਂ ਮਾਨ ਸਿੰਘ ਵੱਲੋਂ ਲਗਾਏ ਗਏ ਸੀ ਇਸ ਸਬੰਧੀ ਰਿਪੋਰਟ ਵਿਚ ਸਪੱਸ਼ਟ ਕੀਤਾ ਜਾਵੇ।
3. ਇਸ ਸਬੰਧੀ ਪੜਤਾਲ ਦੌਰਾਨ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਨੂੰ ਸ਼ਾਮਲ ਪੜਤਾਲ ਕਰਕੇ ਉਸ ਦਾ ਪੱਖ ਸੁਣਿਆ ਗਿਆ ਹੈ ਜਾਂ ਨਹੀ਼ ਇਸ ਸਬੰਧੀ ਵੀ ਸਪੱਸ਼ਟ ਕੀਤਾ ਜਾਵੇ।
4. ਜਿਸ ਜਮੀਨ ਵਿਚੋਂ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਹੋਈ ਹੈ ਇਸ ਸਬੰਧੀ ਰਕਬੇ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਵਾਈ ਗਈ ਹੈ ਜਾਂ ਨਹੀਂ ਇਸ ਸਬੰਧੀ ਰਿਪੋਰਟ ਵਿਚ ਸਪੱਸ਼ਟ ਕੀਤਾ ਜਾਵੇ।

<u>ਉਪਰੋਕਤ ਤੁਰੱਟੀਆਂ ਨੂੰ ਦੂਰ ਕਰਦੇ ਹੋਏ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਲੜੀ ਵਾਰ ਤਰੁਟੀਆਂ ਦੂਰ ਕਰਨ ਉਪਰੰਤ ਰਿਪੋਰਟ ਪੇਸ ਹੈ।</u>

1. ਇਹ ਪੱਤਰ ਆਪ ਜੀ ਨੂੰ ਸੰਬੋਧਤ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।
2. ਇਸ ਪੰਚਾਇਤੀ ਜਮੀਨ ਪਰ ਜ਼ੋ ਦਰੱਖਤ ਕੱਟੇ ਗਏ ਹਨ ਇਹ ਦਰੱਖਤ ਪੰਚਾਇਤ ਵੱਲੋਂ ਲਗਾਏ ਗਏ ਸੀ ਜਾਂ ਮਾਨ ਸਿੰਘ ਵੱਲੋਂ ਲਗਾਏ ਗਏ ਸੀ ਇਸ ਸਬੰਧੀ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਮਤਾ ਮਿਤੀ 22-11-2022 ਵਿੱਚ ਸਪੱਸ਼ਟ ਰਿਪੋਰਟ ਲਿਖਤੀ ਕੀਤੀ ਗਈ ਹੈ ਜ਼ੋ ਕਿ ਉਪਰ ਦਰਜ਼ ਹੈ।
3. ਇਸ ਸਬੰਧੀ ਪੜਤਾਲ ਦੌਰਾਨ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਨੂੰ ਸ਼ਾਮਲ ਪੜਤਾਲ ਕਰਕੇ ਉਸ ਦਾ ਪੱਖ ਸੁਣਿਆ ਗਿਆ ਹੈ ਜਾਂ ਨਹੀ਼ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਸ੍ਰੀ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 992 ਮਿਤੀ 31.03.2023 ਰਾਹੀਂ ਆਪਣਾ ਸਪੱਸ਼ਟੀਕਰਨ ਦੇਣ ਲਈ ਮਿਤੀ 10.04.2023 ਨੂੰ ਹਾਜਰ ਹੋਣ ਲਈ ਬੁਲਾਇਆ ਗਿਆ। ਮਾਨ ਸਿੰਘ ਧੰਮ ਇਸ ਮਿਤੀ ਨੂੰ ਹਾਜਰ ਆਇਆ ਅਤੇ ਉਸ ਵੱਲੋਂ ਲਿਖਤੀ ਰੂਪ ਵਿਚ ਬਿਆਨ ਦੇਣ ਲਈ ਦੋ ਦਿਨ ਦੇ ਸਮੇਂ ਦੀ ਮੰਗ ਕੀਤੀ ਪਰ ਉਹ ਮੁੜ ਹਾਜਰ ਨਹੀ਼ ਹੋਇਆ ਜਿਸ ਕਰਕੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 1057 ਮਿਤੀ 18.04.2023 ਰਾਹੀ਼ ਮਿਤੀ 24.4.2023 ਨੂੰ ਬੁਲਾਇਆ ਗਿਆ, ਉਸ ਨੂੰ ਟੈਲੀਫੋਨ ਤੇ ਇਤਲਾਹ ਕਰਵਾਈ ਗਈ ਉਸ ਦੀ ਪਤਨੀ ਦੇ ਪੱਤਰ ਲੈਣ ਤੋ਼ ਇਨਕਾਰੀ ਕੀਤੀ ਪਰ ਮਾਨ ਸਿੰਘ ਘਰ ਹਾਜਰ ਨਹੀ਼ ਮਿਲਿਆ ਫਿਰ ਦੁਬਾਰਾ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 1106 ਮਿਤੀ 24.04.2023 ਰਾਹੀਂ ਮਿਤੀ 02.05.2023 ਨੂੰ ਮਾਨ ਸਿੰਘ ਨੂੰ ਆਪਣਾ ਸਪੱਸ਼ਟੀਕਰਨ ਦਣ ਲਈ ਬੁਲਾਇਆ ਗਿਆ ਪਰ ਉਸ

ਵੱਲੋਂ ਇਹ ਪੱਤਰ ਲੈਣ ਤੋਂ ਇਨਕਾਰ ਕਰ ਦਿੱਤਾ।ਫਿਰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 4082 ਮਿਤੀ 17.07.2023 ਰਾਹੀਂ ਮਾਨ ਸਿੰਘ ਨੂੰ ਮਿਤੀ 24.07.2023 ਨੂੰ ਆਪਣਾ ਸਪੱਸ਼ਟੀਕਰਨ ਦੇਣ ਲਈ ਬੁਲਾਇਆ ਗਿਆ। ਮਾਨ ਸਿੰਘ ਹਾਜਰ ਨਹੀਂ ਲਿਖਿਆ ਪਰ ਉਸ ਦੀ ਪਤਨੀ ਵੱਲੋ ਪੱਤਰ ਲੈਣ ਤੋਂ ਇਨਕਾਰ ਕੀਤਾ। ਫਿਰ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਪੱਤਰ ਨੰਬਰ 4312 ਮਿਤੀ 04.08.2023 ਰਾਹੀ ਸ੍ਰੀ ਮਾਨ ਸਿੰਘ ਨੂੰ ਸਪੱਸ਼ਟੀਕਰਨ ਦੇਣ ਲਈ ਮਿਤੀ 09.08.2023 ਨੂੰ ਬੁਲਾਇਆ ਗਿਆ। ਮਾਨ ਸਿੰਘ ਵੱਲੋਂ ਪੱਤਰ ਪ੍ਰਾਪਤ ਕਰਨ ਤੇ ਵੀ ਹਾਜਰ ਨਹੀਂ ਆਇਆ ਅਤੇ ਨਾ ਹੀ ਕੋਈ ਆਪਣਾ ਸਪੱਸ਼ਟੀਕਰਨ ਦਿੱਤਾ ਗਿਆ।ਸ੍ਰੀ ਮਾਨ ਸਿੰਘ ਧੰਮ ਨੂੰ ਵਾਰ ਵਾਰ ਪੱਤਰ ਜਾਰੀ ਕਰਨ, ਇਤਲਾਹ ਹੋਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਇਸ ਦਫਤਰ ਵਿਚ ਹਾਜਰ ਨਾ ਆਉਣ ਅਤੇ ਇਸ ਸ਼ਿਕਾਇਤ ਵਿਚ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਨਹੀ ਕੀਤਾ ਗਿਆ। ਪੱਖ ਨਾ ਪੇਸ਼ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿਚ ਇਹ ਸਾਬਤ ਹੁੰਦਾ ਹੈ ਕਿ ਉਸ ਖਿਲਾਫ ਪ੍ਰਾਪਤ ਹੋਈ ਸ਼ਿਕਾਇਤ ਵਿਚ ਲਗਾਏ ਗਏ ਦੋਸ਼ਾ ਨੂੰ ਉਹ ਮੰਨਦਾ ਹੈ

4. ਜਿਸ ਜਮੀਨ ਵਿਚੋ਼ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਹੋਈ ਹੈ ਇਸ ਸਬੰਧੀ ਰਕਬੇ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਵਾਈ ਗਈ ਹੈ ਜਾਂ ਨਹੀਂ ਇਸ ਸਬੰਧੀ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਜਰੂਰਤ ਨਹੀ ਹੈ।ਕਿਉਂਕਿ ਲਾਰਡ ਕ੍ਰਿਸਨਾਂ ਕਾਲਜ਼ ਦੇ ਨਾਲ ਪੰਚਾਇਤ ਦੀ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਜਿਸ ਦਾ ਖੇਵਟ ਨੰ 161/153 ਖਤੋਨੀ ਨੰ 245 ਹੈ ਜਿਸ ਦੇ ਮੁਰਬਾ ਨੰ 6 // ਖਸਰਾ ਨੰ 3(2-4),4(8-0), 5(8-0),6(8-0),7(8-0), 8(7-0) ਕੁੱਲ ਰਕਬਾ 41 ਕਨਾਲ 4 ਮਰਲੇ ਗ੍ਰਾਂਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਦੀ ਮਾਲਕੀ ਹੈ ਅਤੇ ਕੱਟੇ ਗਏ ਦਰੱਖਤ ਇਸੇ ਮਾਲਕੀ ਜਮੀਨ ਵਿੱਚ ਪੈਂਦੇ ਹਨ।ਜਿਸ ਸਬੰਧੀ ਪੰਚਾਇਤ ਦੇ ਮਤਾ ਮਿਤੀ 22-11-2022 ਵਿੱਚ ਪੰਚਾਇਤ ਵੱਲੋ ਸਪੱਸ਼ਟ ਕੀਤਾ ਹੋਇਆ ਹੈ ਕਿ ਉਪਰੋਕਤ ਖਸਰਾਂ ਨੰਬਰਾਂ ਦੀ ਪੰਚਾਇਤ ਦੀ ਮਾਲਕੀ ਹੈ।

ਇਸ ਤਰ੍ਹਾਂ ਸ੍ਰੀ ਐਸ.ਸੀ.ਕੌਸ਼ਲ ਪ੍ਰਧਾਨ ਪੱਤਰਕਾਰ ਮੋਰਚਾ ਐਸੋਸੀਏਸ਼ਨ(ਰਜ਼ਿ) ਦੀ ਦਰਖਾਸਤ,ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਮਤੇ ਮਿਤੀ 22-11-2022 ਅਤੇ ਸ੍ਰੀ ਚਰਨਦੀਪ ਸਿੰਘ ਟੈਕਸ ਕੁਲੈਕਟਰ ਕਮ ਪੰਚਾਇਤ ਅਫਸਰ ਅਤੇ ਸ੍ਰੀ ਸੁਖਦੇਵ ਸਿੰਘ ਪੰਚਾਇਤ ਸਕੱਤਰ ਦੀ ਸਾਝੀ ਰਿਪੋਰਟ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਇਹ ਜਮੀਨ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਵੱਲੋਂ ਠੇਕੇ ਤੇ ਲਈ ਜਾਂਦੀ ਸੀ। ਇਹ ਜਮੀਨ ਲਾਰਡ ਕ੍ਰਿਸ਼ਨਾ ਕਾਲਜ ਦੇ ਨਾਲ ਲੱਗਦੀ ਹੈ ਪਰ ਹੁਣ ਇਸ ਵੱਲੋਂ ਇਸ ਜਮੀਨ ਉਪਰ ਨਜਾਇਜ ਕਬਜਾ ਕਰ ਲਿਆ ਹੈ ਅਤੇ ਪੰਚਾਇਤ ਨੂੰ ਠੇਕਾ ਵੀ ਨਹੀਂ ਦੇ ਰਿਹਾ । ਇਸ ਜਮੀਨ ਵਿਚੋਂ ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਧੰਮ ਵੱਲੋਂ 40 ਦੇ ਕਰੀਬ ਦਰੱਖਤ ਨਜਾਇਜ ਤੌਰ ਤੇ ਕੱਟ ਲਿਆ ਗਿਆ ਹੈ। ਉਸ ਨੂੰ ਦਰੱਖਤ ਕੱਟਣ ਤੋਂ ਰੋਕਿਆ ਗਿਆ ਸੀ ਉਹ ਰੁਕ ਗਿਆ ਸੀ ਪਰ ਬਾਅਦ ਵਿਚ ਉਸ ਵੱਲੋਂ ਦਰੱਖਤ ਚੱਕ ਕੇ ਵੇਚ ਲਏ ਗਏ ਹਨ ਜਿਸ ਨਾਲ ਗ੍ਰਾਂਮ ਪੰਚਾਇਤ ਨੂੰ ਵਿੱਤੀ ਨੁਕਸਾਨ ਪਹੁਚਾਉਣ ਅਤੇ ਨਜਾਇਜ ਕਬਜਾ ਕਰਨ ਕਰਕੇ ਪੁਲਿਸ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਸਿਫਾਰ਼ਸ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਢਿਲਵਾਂ।

ਪਿੱਠ ਅੰਕਣ ਨੰ: 304-307 ਮਿਤੀ: 18/08/2023

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾਂ:

1. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ ਜੀ।
2. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਵਿ) ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ ਜੀ
3. ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ ਜੀ।
4. ਉਪ ਪੁਲਿਸ ਕਪਤਾਨ ਸਬ ਡਵੀਜਨ ਭੁੱਲਥ ਜਿਲ੍ਹਾਂ ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਲੋੜੀਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ।

ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ
ਢਿਲਵਾਂ।

ADVOCATES' WELFARE FUND STAMP ₹25
0518870
BAR COUNCIL OF DELHI
TWENTYFIVE RUPEES

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINICPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO.428 OF 2023

IN THE MATTER OF:
S.C. KAUSHAL **... APPLICANT**

VERSUS

STATE OF PUNJAB & ORS. **... RESPONDENTS**

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, **District Development and Panchayat Officer Kapurthala,Mall Road, Rabbit Avenue, Kapurthala, Punjab-144601 Email id: dc.kpr@punjab.gov.in,** the authorized representative of the Respondent No. 4 in this matterdo hereby appoints:

Mr. Abhinav Jain, Advocate (D/11476/2021), Mr. Shashwat Roy (D/11335/2021)
Mob No: +91 9837014890, +91 9899109926, Email ID: abhinavjain9837@gmail.com
B-86 Flat No 101 Vishwakarma Colony MB Road New Delhi 110044

(Hereinafter called the Advocates to be my/our Advocates in the above noted case and authorize them :-
To act, appear and plead in the above-noted case in this court in any other court in which the same may be tried or heard and also in the appellant courts.
To sign, file and present pleadings, appeals, cross-objection or petitions or executions, review, revision, restoration, Withdrawal, compromises or other petitions replies, objections or affidavits or other documents as may be deemed necessary or proper for the position of the said case in and all its stages.
To file and take back documents.
To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
To take out execution proceedings.
To deposit, withdraw and receive money and grant receipts therefore, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
To appoint and instruct other Legal Practitioners authorizing them to exercise the power and authorities hereby conferred upon the advocates whenever they may think fit to do so.
AND I/we, the undersigned do hereby agree to ratify and confirm all acts, done by the advocates orhis substitute in the matter as my/our own acts, as if done by me/us for all intents and purposes.
AND I/we undertake that I/we or my/our duly authorized agent would appear in the court on all hearings.
AND I/we, the undersigned do hereby agree that in the event of the above case being taken up ontour, I/we shall pay extra fees.
And I/we, the undersigned, do hereby agree not to hold the advocates or his substitute responsible for the result of the said case in consequence of their absence from the courts when the said is called up for the hearing or for any negligence of the said advocates or his substitute.
AND I/we, the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed or an adjournment, the advocates would be entitled to the same.

IN WITNESS WHEREOF I/We, do hereunto set my/out hand to these presents the contents which have been understood by me/us this **31** day of **August**, 2023.

Accepted **Advocate** **Client**

Abhinav Jain
D/11476/2021

Scanned with CamScanner